FORM A

PUBLIC ANNOUNCEMENT (REVISED)

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

IN CONTINUATION TO EARLIER PUBLIC ANNOUNCEMENT DATED 13TH JUNE, 2019. THIS PUBLIC ANNOUNCEMENT IS MADE PURSUANT TO ORDER DATED 13.08.2019 (RECEIVED ON 21.08.2019) BY HON'BLE NCLT, AHMEDABD BENCH.		
FOR THE ATTENTION OF THE CREDITORS OF LAXMIPATI BALAJI INFRA PVT. LTD. RELEVANT PARTICULARS		
1.	Name of corporate debtor	LAXMIPATI BALAJI INFRA PVT. LTD.
2.	Date of incorporation of corporate debtor	26th March, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gwalior, Madhya Pradesh.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101MP2015PTC034019
5.	Address of the registered office and principal office (if any) of corporate debtor	204, 2nd FLOOR, CORPORATE ZONE C-21 MALL HOSANGABAD ROAD, MISROD BHOPAL, Bhopal MP 462026 IN
6.	Insolvency commencement date in respect of corporate debtor	11.06.2019. (Order dated 07.06.2019, certified copy received on 11.06.2019)
7.	Estimated date of closure of insolvency resolution process	08.12.2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional/ **(Resolution Professional)**	Dr. Vichitra Narayan Pathak. IBBI/IPA-001/IP-P01353/2018-19 /12063
9.	Address and e-mail of the interim resolution professional, as registered with the Board / **Resolution Professional**	120 , Jharneshwar Colony, Madhuban Vihar, Near International Public School, Hoshangabad Road, Bhopal- 462047. Email: drvnpathak@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional/ **Resolution Professional**	120 , Jharneshwar Colony, Madhuban Vihar, Near International Public School, Hoshangabad Road, Bhopal- 462047. **Email: drvnpathak@yahoo.co.in**
11.	Last date for submission of claims	4th Sept., 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link- https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Laxmipati Balaji Infra Pvt. Ltd.** on **11.06.2019. Accordingly Public Announcement for initiation of CIRP was made on 13.06.2019 by the IRP. Further, Hon'ble NCLT, Ahmedabad bench ordered dated 13.08.2019 (received on 21.08.2019) to re-notify the public announcement. Hence this Public Announcement is made.**

CREDITORS WHO HAVE SUBMITTED THEIR CLAIMS PURSUANT TO PUBLIC ANNOUNCEMENT DATED 13.06.2019 NEED NOT RE-SUBMIT THE CLAIMS.

The creditors of **Laxmipati Balaji Infra Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before **4th Sept., 2019** to the resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Resolution Professional : Vichitra Narayan Pathak.

Date : 21.08.2019
Place : Bhopal